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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A. NO. 274/96.

Date of Order: 26-2-96

Between:

1. J.Subba Rao.
2. P.Venkata Rama Rao.
3. Shaik Hameed.
4. G.Padmavathi.
5. A.Ravindra Kumar.
6. K.Ramamohan Rao.
7. Y.Venkateswarlu.
8. A.V.V.Srinivas.
9. J.S.L.Aliveni.

.. Applicants.

and

1. The Telecom Dist. Manager,
H.No.1-7-70, Jublipura, Khammam-050.
2. The General Manager, Telecom Dist.
Guntur-2.
3. The General Manager, Telecom, Warangal
Area at Manamkonda.
4. The General Manager, Telecom,
Hyderabad Area at Secunderabad.
5. The Chief General Manager, Telecom,
A.P.Circle, Hyderabad-1.
6. The Union of India, rep. by the Secretary,
Dept.of Telecom Sanchar Bhavan, New Delhi-1.
7. The Junior Telecom Officer-in-Charge,
Departmental Telegraph Office,
Mahaboobnagar.

.. Respondents.

For the Applicants: Mr. T.V.V.S.Murthy, Advocate.

For the Respondents: Mr. N.R.Devraj, Sr. GSC.

CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER(ADMN)

O R D E R

(As per Hon'ble Sri H.Rajendra Prasad, Member(Admn).)

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Heard learned counsel for both the parties.

The facts of this case have already been adjudicated in some of the earlier decisions of this Tribunal. One such judgment has been filed as Annexure-A2 to the O.A.

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2. The orders passed in O.A.611/94 dated 31-5-94 shall be implemented in respect of the present applicants as well, within a period of 90 days from the date of communication of this order.

3. Thus OA is disposed of at the admission stage itself.
Not-Costs.

[Signature]
6.3.86
Deputy Registrar(J)CC

To

1. The Telecom Dist.Manager, H.No.1-7-70, Jublipura, Khammam-50.
2. The General Manager, Telecom Dist.Guntur-2.
3. The General Manager, Telecom, Warangal Area at Hanamkonda.
4. The General Manager, Telecom, Hyderabad Area at Secunderabad.
5. The Chief General Manager, Telecom, A.P.Circle, Hyderabad-1.
6. The Secretary, Dept.of Telecom Sanchar Bhavan, Union of India, New Delhi-1.
7. The Junior Telecom Officer-in-Charge, Departmental Telegraph Office, Mahaboobnagar.
8. One copy to Mr.T.V.V.S.Murthy, Advocate, CAT.Hyd.
9. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
10. One spare copy.

pvm

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OA 274/96
O.A.No.536/96

Dt. of Decision : 26-02-96.

ORDER

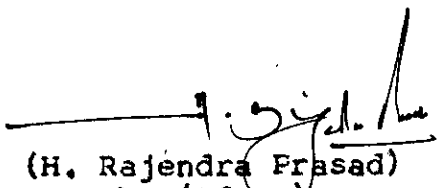
{ As per Hon'ble Shri H.Rajendra Prasad, Member (Admn.) }

Heard learned counsel for both the parties.

The facts of this case have already been adjudicated in some of the earlier decisions of this Tribunal. One such judgement has been filed as Annexure-A2 to the OA.

2. The orders passed in OA.611/94 dated 31-5-94 shall be implemented in respect of the present applicants as well, within a period of 90 days from the date of communication of this order.

3. Thus OA is disposed of at the admission stage itself. No costs.


(H. Rajendra Prasad)
Member (Admn.)

Dated : The 26th February 1996.
(Dictated in Open Court)

Deputy Registrar (DCC)

spr

Q/R 2/96

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE ~~V. NEELADRI RAO~~
VICE CHAIRMAN

AND

~~H. RASENDRA PRASAD~~
THE HON'BLE MR. R. RANGARAJAN : M(A)

Dated: 26-2-1996

~~ORDER/JUDGMENT~~

M.A./R.A./C.A.No.

in

O.A.No. 274/96

T.A.No. (w.p.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

